

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-172/ND/2018

In the matter of :

C&S Electric Ltd

Vs.

The Indure Private Ltd

...PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IB Code, 2016

Order delivered on 16.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Rahul Malhotra, Advocate


For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present and moves this petition. Ld. Counsel for the petitioner represents that an advance copy of this Application has been dispatched to the Corporate Debtor as well as served on it and in relation to which, proof of service has been annexed along with typed set of documents filed along with this application. However, none appears for the Corporate Debtor.

In view of the same, one more notice is required to be issued to the Corporate Debtor in relation to the next date of hearing which is fixed on 08.3.2018. Steps to be taken within one week from today.

List on 08.3.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
16.2.2018